

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Bhanu Bhushan, Member**
2. **Shri R.Krishnamoorthy, Member**

**Petition No. 169/2007
along with
I.A.No. 48/2007**

In the matter of

Approval of incentive based on availability of 400 kV D/C Gorkhpur- Lucknow transmission line , 400 kV D/C Bareilly-Mandola line and 400 kV D/C Muzaffarpur-Gorkhpur transmission line (50% share), associated with Tala Hydro Electric Power, East-North inter-connector and Northern Region transmission system for the year 2006-07.

And in the matter of

Powerlinks Transmission Limited, New Delhi

..Petitioner

Vs

1. Power Grid Corporation of India Limited, Gurgaon... **Respondent**
2. Rajasthan Raja Vidyut Prasaran Nigam Limited, Jaipur
3. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
4. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
5. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
6. Himachal Pradesh State Electricity Board, Shimla
7. Punjab State Electricity Board, Patiala
8. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
9. Power Development Department, Govt. of J&K, Jammu
10. Uttar Pradesh Power Corporation Ltd, Lucknow
11. Delhi Transco Ltd, New Delhi
12. BSES Yamuna Power Limited, New Delhi
13. BSES Rajdhani Power Ltd., New Delhi
14. North Delhi Power Ltd., New Delhi
15. Chief Engineer, Chandigarh Administration, Chandigarh
16. Uttaranchal Power Corporation Ltd, Dehradun
17. North Central Railway, Allahabad **Proforma respondents**

ORDER

Through this petition, the petitioner seeks approval for incentive based on availability of 400 kV D/C Gorkhpur- Lucknow transmission line , 400 kV D/C Bareilly-Mandola line and 400 kV D/C Muzaffarpur-Gorkhpur transmission line (50% share), associated with Tala Hydro Electric Power, East-North inter-connector and Northern Region transmission system for the year 2006-07 in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations,

2004, as amended from time to time. The petitioner has claimed incentive for the year 2006-07 as per the following details:

S. No.	Transmission System Elements	Pro-rata Equity (Rs. in lakh)	Availability in %	Incentive %	Incentive amounts (Rs. in lakh)
1.	Intra Regional AC System	8768.63	99.49	1.49	130.65
2.	Inter Regional AC lines	3398.00	99.92	1.92	65.24
	Total	12166.63			195.89

2. The petition is admitted. The petitioner is directed to serve copy of the petition on the respondents within two weeks from the date of this order, if already not served. The respondents may file their reply within four weeks thereafter with an advance copy to the petitioner who may file its rejoinder within two weeks. Date of hearing of the petition shall be intimated later on.

I. A. No.48/2007

This interlocutory application has been filed for an ad interim order for permitting to petitioner to realize incentive based on availability of transmission system as claimed in the main petition. We direct that the petitioner, as an interim measure, shall be paid 80% of the incentive claimed in the main petition. With this order, I.A .stands disposed of.

**Sd-/
(R.KRISHNAMOORTHY)
MEMBER**

**sd/
(BHANU BHUSHAN)
MEMBER**

New Delhi dated the 2nd January 2008